

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 101

IA (IBC) Nos.644 (CH) 2024, 969/2024
IN
CP(IB) No. 87/Chd/Hry/2021
(Admitted)

IN THE MATTER OF:

Manish Gupta, PG, Richa Industries Ltd.

...Petitioner

Under Section: 94 IBC, 2016, 106 IBC, 112 IBC

Order delivered on 23.04.2024

CORAM:

SH. L. N. GUPTA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Applicant in IA Nos.
644/2024 & 969/2024

: Mr. Raghav Kakkar, Advocate

ORDER

IA No. 644/2024

This application has been filed to place on record the repayment plan submitted by the personal guarantor/ petitioner. The same is taken on record subject to just exceptions. Thus, IA No. 644/2024 is ***disposed of***.

IA No. 969/2024

This application has been filed under Section 112 of the Code read with regulation 19. Learned counsel for the applicant is directed to serve notice upon the secured creditors and file affidavit of service within two weeks. If the secured creditors are served

then the objection to the report if any, be filed within next one week with a copy in advance to the counsel opposite. Response thereto, if any, be filed within one week thereafter with a copy in advance to the counsel opposite. List the matter on 21.05.2024.

-Sd/-
(L. N. GUPTA)
MEMBER (T)

-Sd/-
(HARNAM SINGH THAKUR)
MEMBER (J)

Pooja